

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

IA 76889/2018, in Petition(s) for Special Leave to Appeal (C) No. 27103/2015

GAGANDEEP SINGH MONGA

Petitioner(s)

VERSUS

M/S WORLDWIDE IMMIGRATION CONSULTANCY
SERVICES LTD. THROUGH ITS BRANCH MANAGER

Respondent(s)

Date : 10-09-2018 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ASHOK BHUSHAN
[IN CHAMBERS]

For Petitioner(s) Mr. Himanshu Gupta, Adv.

Mr. Anil Kumar Tandale, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

There is a delay of 984 days in refiling the special leave petition. Learned counsel for the petitioner submits that earlier the special leave petition was filed online which was subsequently permitted to be withdrawn by the Court of Registrar and thereafter special leave petition has been filed due to which delay of 984 days was caused in filing the same.

On the submission made by the learned counsel, the delay is condoned.

(LAYA RAWAT)
SENIOR PERSONAL ASSISTANT

(RAJINDER KAUR)
BRANCH OFFICER